

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL BAIL APPLICATION NO.389 OF 2021

Partho Nirmal Dasgupta ... Applicant

Versus

The State of Maharashtra ... Respondent

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Mr. Arjun Singh Thakur, Advocate for the Applicant.

Mr. Deepak Thakare, P.P. for the Respondent – State.

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CORAM : PRAKASH D. NAIK, J.

DATE : 22nd JANUARY, 2021.

PER COURT:

1. This application for bail is to be listed on board on 25th January, 2020. The learned counsel for the applicant has moved praecipe for urgent hearing contending that the health condition of the applicant has deteriorated. Hence, the matter is taken up at 7.00 p.m. It is submitted that the applicant was admitted to J. J. Hospital on 15th January, 2021. The family of applicant were informed belatedly. He has been discharged from the hospital today at about 6.00 p.m. and he is being shifted to Taloja Jail. It is submitted that, on account of ill health the applicant may be directed to be admitted to private hospital.

2. Mr. Thakare Learned P. P. submits that, the J. J. Hospital has discharged the applicant today. The applicant was brought to J. J. Hospital from Talaja Jail. Since he has been discharged he is being shifted to Talaja Jail. As a matter of procedure the Medical Officer from the Jail would examine the applicant. If the Medical Officers from jail find it necessary at any point of time that the applicant is required to be admitted to J. J. Hospital again they would take appropriate steps. In accordance with discharge note, the applicant would be treated by Medical Officers in Jail. He would submit report about health of applicant on 25th January, 2021.

3. The bail application is due for hearing on 25th January, 2021. Learned P. P. shall submit the report of health condition of applicant on 25th January, 2021.

4. This order will be digitally signed by the Private Secretary/Personal Assistant of this Court. All concerned will act on production by fax or email of a digitally signed copy of this order.

(PRAKASH D. NAIK, J.)